

undertaking of additional non-Plan financial liabilities after finalisation of the Annual Plan. Many of the State Governments agreed to take these steps and reduce the gaps in resources. It was, however, found that there would still be large uncovered gaps. To enable the States to maintain the approved Plan outlays and keep up the tempo of development, it was decided that half of the residual gap in resources should be covered by additional advance Plan assistance. The position will be kept under review.

**Proposal for Simplifying Procedure for Customs Clearance**

2424. SHRI MADHAVRAO SCINDIA :  
SHRI M. RAM GOPAL REDDY :

Will the Minister of FINANCE be pleased to state:

(a) whether a proposal to amend laws for simplifying and making quicker and easier procedure for customs clearance of passengers and cargo is under consideration of the Government;

(b) if so, the details thereof; and

(c) expected time by which the laws are to be amended?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL) (a) to (c) : The Government had appointed a Committee to review *inter-alia* the rules, regulations and procedures applying to international passengers and their baggage and to recommend measures to expedite the pace of clearance of passengers and their baggage. The Committee has since made some recommendations which are being examined.

**Representation from a Mathematical Institute of Pune (Maharashtra)**

2425. SHRI R. K. MHALGI: Will the Minister of FINANCE be pleased to state:

(a) whether the Government have received representation dated 4th April, 1977 from Bhaskaracharya Pratishtan—a mathematical institute of Pune (Maharashtra) requesting the approval as Scientific Research Institute under Section 35(ii) of Income-tax Act of 1961;

(b) if so, what action have Government taken or propose to take in regard to the representation and when; and

(c) whether the concerned have been intimated accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLA) : (a) Yes, Sir. A representation dated the 7th April, 1977 was received from Bhaskaracharya Pratishtan, Pune.

(b) The Pratishtan has been approved under section 35(1)(ii) of the Income-tax Act, 1961, vide Notification No. 1997 dated 24th September, 1977.

(c) Yes, Sir. The Pratishtan has been intimated of the above approval and they have also acknowledged the notification issued.

**Projects in Kerala for which World Bank assistance sought**

2426. SHRI VAYALAR RAVI: Will the Minister of FINANCE be pleased to state:

(a) a brief outline of the projects of Kerala for the execution of which